

Judges of High Courts to ensure speedy disposal of court cases; and

(b) the reaction of the State Governments thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) The State Governments were requested to set up Committees at District and State levels to review the progress in regard to trial and investigation of cases and suggest remedial measures that are required on urgent basis. It was also brought to the notice of the State Governments that some High Courts have established Committees of Judges of the High Court to review the out-turn of subordinate courts. This was commended to the State Governments along with certain other measures.

(b) The suggestion was conveyed only in the last week of July, 1976. The State Governments have yet to convey their reaction.

Drilling operations of O&NGC in Foreign Countries

2131. SHRI R. K. SINHA: Will the Minister of PETROLEUM be pleased to state:

(a) the countries in the world where the Oil and Natural Gas Commission is conducting joint drilling operations; and

(b) the progress of the drilling operations in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). The ONGC is not conducting joint drilling operations in foreign countries.

Scaling problems in Namrup and Durgapur Fertilizer plants

2132. DR. RANEN SEN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Namrup and the Durgapur Fertilizer Plants faced some scaling problems recently causing corrosion in condensers, boilers, and tubes; and

(b) if so, the facts thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). In the Durgapur plant of FCI scaling occurred in the initial stages in the heat exchanger tubes due to the presence of dissolved salts in the cooling water used. Scaling problems resulting in corrosion, however, did not arise in the case of the condensers or boilers at Durgapur or in the Namrup plant of FCI.

Shalimar Works Limited

2133. DR. RANEN SEN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the C.B.I had seized some records of Shalimar Works Limited; and

(b) whether the investigation into the case has been completed, and if so, the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) (a) and (b). Central Bureau of Investigation seized some records of Shalimar Works Limited. The investigation by Central Bureau of Investigation has been completed and charge sheets have been filed against the accused by Central Bureau of Investigation in the Court. Investigation under the provisions of Section 237(b) of the Companies Act, 1956 is proceeding.